

Petitioner :- Km. Anju Singh @ Anju And Another

Respondent :- State Of U.P. And 6 Others

Counsel for Petitioner :- Rakesh Kumar Pandey

Counsel for Respondent :- C.S.C.

Hon'ble Dr. Kaushal Jayendra Thaker,J.

Hon'ble Ajai Tyagi,J.

1. Heard learned counsel for the petitioners and learned Standing Counsel for the State.
2. The petitioners are the major girls who wanted to live-in relation. It is stated that both are of same sex couples. Concerned parents threatened to kill the petitioners, if they don't end their relationship and they also threatened to falsely implicate the petitioners in a criminal case.
3. The petitioners are before this Court on an apprehension that they would be harassed and would not be permitted to live-in peace by private respondents.
4. We are not against live-in relation. In this case, both the petitioners want to live with each other. Hence, in view of the decision of **Apex Court in Gian Devi v. The Superintendent, Nari Niketan, Delhi and others, (1976) 3 SCC 234; Lata Singh v. State of U.P. and another, (2006) 5 SCC 475; and Bhagwan Dass v. State (NCT of Delhi), (2011) 6 SCC 396** and as per the Government Order dated 31.8.2019, the police shall grant them protection after verifying all the documents.
5. With these observations, this petition is **partly allowed**.
6. We are thankful to both the Counsels for amicably assisting us and getting this matter disposed of.

Order Date :- 2.11.2021

A.N. Mishra